

Annexure IV: - List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)											Amount in Rs.	
Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims Admitted						Amount of Claims Not Admitted	Amount of Claims Under Verification	Remarks, If Any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by Guarantee	Whether Related Party?	% Voting Share in CoC			
1	Zapak Digital Entertainment Ltd.	05-Sep-23	90,08,214	82,81,954	Financial Debt	-	-	Yes	-	7,26,260	-	
2	Reliance Infrastructure Consulting & Engineers Pvt Ltd ("RICEPL")	14-Feb-24	8,72,285	8,70,524	Financial Debt	-	-	Yes	-	1,761	-	Refer Note 2
3	J.C. Flowers Asset Reconstruction Pvt Ltd (trustee of JCF Yes Trust 2022-23/2 ("JCF ARC"))	22-Mar-24	5,15,34,43,137	515,34,43,137	Financial Debt	-	-	No	51.58%	-	-	Refer Note 3-4
	Total		5,16,33,23,636	5,16,25,95,615						7,28,021		

Notes

- 1) The list of Unsecured Financial Creditors is as per claims received in Form-C till 4th April 2024
- 2) The total claim filed by RICEPL in Form C was INR 10,60,146/-, as per verification, a portion of the claim amounting to INR 1,87,861/- ("said amount") pertains to Debt other than financial and operational debt. Hence the same has not been admitted as financial debt.
- 3) The claim filed by JCFARC is on the account of an invoked Corporate Guarantee given by Corporate Debtor to Yes Bank (outstanding exposure subsequently assigned to J.C. Flowers Asset Reconstruction Pvt Ltd) towards loan granted to Reliance Innoventures Private Limited.
- 4) The claim filed by RICEPL and JCFARC are the claim received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as acceptable for collation, upon verification. Treatment of the same will be subject to the directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.
- 5) The claims admitted are based upon a verification of proof of claims basis documents submitted and records available with company and are subject to revision/ substantiation/ modification on the basis of any additional information/evidence/clarification/ revised claim being received from the respective creditors.